

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

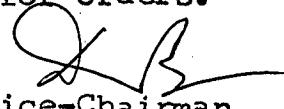
ORDER SHEET

APPLICATION NO.

Cp. 83 OF 1998
OA 164/94Applicant(s) Shri Jatinlal Nath Patgiri & Ors
VS.Respondent(s) Director, General of Health Services
Govt of India & Anr.

Advocate for Applicant(s) Mr. M. Chanda

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
Shri's cp. is filed by Mr. M. Chanda, Advocate on behalf of the applicant, praying for punishment of them according with law for non compliance of the judgment dated 12-9-97 passed in OA. 164/94.	18.11.98 nkm 3-12-98	<p>Present: Hon'ble Mr Justice D.N. Baruah, Vice-Chairman</p> <p>On the prayer of Ms N.D. Goswami, learned counsel for the petitioner, the case is adjourned till 3.12.98.</p> <p> Vice-Chairman</p> <p>Heard Mr. M. Chanda for the Petitioner.</p> <p>Issue notice to show cause as to why the Contempt Proceedings shall not be drawn up. Returnable by 4 weeks.</p> <p>List on 4-1-98 for orders.</p> <p> Member</p>
Decid for favour of orders.		<p> Vice-Chairman</p>

16.11.98 Registered
16.11.98

Notes of the Registry	Date	Order of the Tribunal
Pl. Comply order ctd 3-12-98. AS 7/12/98	4.1.99	On the prayer of Mr M.Chanda, learned counsel for the petitioner the case is adjourned to 5.1.99. Member
8. 12 - 98 Notice issued to the contemners No - 1 & 2 by Regd/ post with A/D vide D. No. 3486 - 3487 8.12.98	5.1.99	Present : Hon'ble Justice D.N.Baruah, Vice-Chairman and Hon'ble Sri G.L.Sanglyine, Administrative Member. Mr S.Ali, learned counsel appearing on behalf of the alleged contemner has informed this Tribunal that reliefs have since been granted to the petitioner and therefore the contempt petition has become infructuous. Mr M.Chanda, learned counsel appearing on behalf of the petitioner has also not pressed for further proceeding of the case. According ly the contempt petition is closed.
1.1.99 ① Contempt statement has and filed by the respondents. ② Service of notice will awaited.	pg 6/1/99	Member Vice-Chairman
21/1/99 Copies of the order have been sent to the D/sec: for issuing the same to the parties through Regd. with A/D.		
21/1/99 Issued wide S.No. 218 to 220 d, 27.1.99. AS 21.1.99		